

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 3545/2024 in C.P. (IB)/730(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

NAME OF THE PARTIES:- **Debi Prasanna Sarangi Rp of Ms. Mala Mehta**
IN THE MATTER OF
Bell Finvest(India) Limited.
V/s
Mala Mehta

Section: Sec 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3545 of 2024

Present:- Counsel, Yahya Batawala appeared for the Applicant/RP.
Counsel, Priyank Jadav a/w Ayush Rajani appeared for the
Respondent/Personal Guarantor.

This Application has been filed by the Resolution Professional for placing on record the report of RP filed u/s 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the present Application. The said report is taken on record, and no order is called for. Accordingly, **IA 3545 of 2024** is **allowed** and **disposed of**.

CP(IB) 730(MB)2023

Present:- None present on behalf of the Petitioner.
Counsel, Priyank Jadav a/w Ayush Rajani appeared for the
Respondent/Personal Guarantor.

It has been pointed out by the Counsel for the RP that report of RP has been served upon the Personal Guarantor. Counsel appearing for the Personal Guarantor is directed to file reply/objection, if any, against the report of the RP within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **18.09.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)